

As the proposals are in the preliminary stage, it is not possible to say when the proposed bridges will be completed.

Inhuman treatment meted out to Indian family in USA

464. SHRI JYOTIRMOY BOSU:
SHRI KALICHARAN SHARMA:
ACHARYA BHAGWAN DEV:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the cruel, inhuman and degrading treatment meted out by the U.S. Government to one Shri K. Bhargava of India and his family living in New York, has come to the notice of Government; and

(b) if so, what action has been taken or proposed to be taken by Government in this matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). The Government are aware of the charges made by Shri K. Bhargava about the treatment received by him in the United States. According to information with Government Shri Bhargava has not exhausted the normal legal remedies available to him under US law. Government are enquiring into the matter.

Proposed Visit of Chinese Foreign Minister

465. SHRI TRIDIB CHAUDHURI:
SHRI SATISH AGARWAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have received any indication that the proposed visit of the Chinese Foreign Minister, Mr. Huang Hua, which was put-off last year may be taking place at some early date this year;

(b) whether it is a fact that Chinese leaders have indicated to leading state-

men of some other countries about their intention to open a dialogue with India; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) The Government have not received any formal communication from the Chinese Government about the likely dates of the proposed visit to India of the Chinese Foreign Minister.

(b) Some foreign dignitaries have conveyed to the Government of India that they have been told by the Chinese leaders of the latter's desire to improve relations with India.

(c) The President in his Address to Parliament on February 16, 1981 has once again re-iterated the Indian Government's willingness to further normalise India-China relations and to discuss all outstanding problems.

Payment of Compensation in Case of death in Railway Accident

466. SHRI HANNAN MOLLAH:
Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the family of the person died of Railway accident, will get a compensation of Rs. 50,000/-;

(b) how many persons died of Railway accidents after that decision, year-wise; and

(c) how many families of these deceased persons received the compensation so far?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) A sum not exceeding Rs. 50,000/- in respect of any one person, as stated in Section 82 A of the Indian Railways Act 1890 read with the provisions in Railway Accidents (Compensation) Rules 1950 as amend-